

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 390/TT/2023

- Subject** : Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, for determination of transmission tariff from COD to 31.3.2024 for Asset-1: 400 kV D/C Mohindergarh - Bhiwani TL along with communication equipment at both ends and OPGW in place of one earth wire under “Northern Region System Strengthening Scheme (NRSSS) – XXXV” scheme in Northern Region and Asset-2: 2 Nos. 400 kV Line bays at Bhiwani (POWERGRID) Sub-station under “Construction of two Nos. 400 kV Line bays at Bhiwani (POWERGRID) Sub-station” scheme in Northern Region.
- Date of Hearing** : **27.6.2024**
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Uttar Pradesh Power Corporation Limited and 14 others
- Parties Present** : Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The representative of the Petitioner made the following submissions:

(a) The instant Petition has been filed for the determination of the transmission tariff for the 2019-24 tariff block for Asset-1: 400 kV D/C Mohindergarh-Bhiwani Transmission Line along with communication equipment at both ends and OPGW in place of one earth wire under “Northern Region System Strengthening Scheme (NRSSS)-XXXV” in Northern Region and Asset-2: 2 Nos. 400 kV line bays at Bhiwani (POWERGRID) Sub-station under “Construction of 2 Nos. 400 kV line bays at Bhiwani (POWERGRID) Sub-station” scheme in Northern Region.

(b) The Petitioner had earlier filed Petition No. 77/TT/2015, wherein the COD of Asset-II was claimed as 24.3.2014. However, the Commission vide its order dated 23.5.2016 in the said Petition did not approve the COD of the asset and directed the Petitioner to file a fresh tariff Petition once the 400 kV Mohindergarh-Bhiwani D/C line is commissioned.



(c) The scope of the scheme for Asset-2 was approved in the 32nd Standing Committee Meeting, wherein it was decided that the scheme was to be implemented through the TBCB route. Later, due to the poor response of the bidders in the TBCB, the CEA requested the Ministry of Power to de-notify the scheme under TBCB due to the urgent requirement of the Mohindergarh-Bhiwani 400 kV D/C line by POSOCO. Subsequently, in the 35th Empowered Committee Meeting held on 14.9.2015, it was decided that the scheme should be implemented under RTM by the Petitioner.

2. After hearing the Petitioner's representative, the Commission directed the Respondents to file their respective replies to the Petition on an affidavit within two weeks with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

3. The Commission directed the Petitioner to submit the information on an affidavit within two weeks, the details of the loans drawn after the COD (total drawl of ₹222.57 lakh) and details of the heads where the amount has been spent, even though the transmission asset was ready by 30.11.2014.

4. The Petition will be listed for further hearing on **20.8.2024**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

